

(b) if so, the details thereof;

(c) whether it is a fact that larger part of CSR allocation is spent on overhead expenditure than actual CSR; and

(d) if so, the details thereof?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY):

(a) and (b) Schedule VII of the Companies Act, 2013 lists activities eligible for expenditure by companies for implementation of their Corporate Social Responsibility (CSR), and includes building of schools, etc.

(c) and (d) This being the first year of implementation of CSR policies, relevant company filings would be available only towards end of the year 2015. It is premature to form an idea about the actual implementation at this juncture.

Corpus available under CSR

38. DR. BHALCHANDRA MUNGEKAR: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the total amount available under CSR to Government during the last five years along with details thereof and expenditure therefrom, year-wise; and

(b) what were the reasons if the total available funds were not spent?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY):

(a) and (b) 2014-15 being the first year for implementation of Corporate Social Responsibility (CSR) policies by companies, data for the first year itself will be available after requisite filings are made by companies towards the end of year 2015.

Chit fund companies

†39. SHRI NARESH AGRAWAL: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the details of the alleged companies which have been investigated by the Ministry during the last three years;

(b) the steps taken by the Ministry to prevent any company from becoming a chit fund company; and

(c) the steps taken by the Ministry in the interest of the investors after a chit fund company is found to be guilty?

†Original notice of the question was received in Hindi.

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY):

(a) The details of companies investigated by the Ministry during the last three years and current year (till date) are given in Statement (*See below*).

(b) Chit Funds are registered by State Governments under the Chit Funds Act, 1982—an Act administered by the Ministry of Finance but with responsibilities of implementation resting with the States. Cheating by Chit Fund company through fraudulent schemes is an offence under the Prize Chits and Money Circulation Schemes (Banning) Act, 1978. The power to investigate and prosecute lies with the State Governments. However for better identification of Chit Fund Companies, Rule 8(2) (b) (iii) of Companies (Incorporation) Rules, 2014 framed under the Companies Act, 2013, provides that if the company's main business is financing, leasing, chit fund, investments, securities or combination thereof, its incorporation shall not be allowed unless its name is indicative of such related financial activities, *viz.*, Chit Fund or Investment or Loan, etc.

(c) In so far as Companies Act is concerned, cases of violations of the provisions of the Act by Chit Fund companies are dealt with in accordance with the Act. So far the Ministry has ordered investigations against 96 such companies by Serious Fraud Investigation Office (SFIO) of this Ministry under the provisions of Section 235 of the Companies Act, 1956. These investigations are in addition to action initiated by State police authorities under the laws referred above.

Statement

Details of companies investigated by the Ministry during the last three years and current year (till date)

Sl. No.	Name of the Company	Date of Submission of Investigation report to MCA
1	2	3
2011-12		
1.	Sesa Goa Ltd.	29/04/2011
2.	Sesa Industries Ltd.	29/04/2011
3.	Systems America (India) Ltd.	16/05/2011
4.	Ambuja Cements Ltd.	26/07/2011
5.	ACC Ltd.	26/07/2011
6.	Ultratech Cement Ltd.	27/07/2011

1	2	3
7.	Megacity (Bangalore) Developers & Builders Ltd.	02/08/2011
8.	Rishi Oil & Fats Ltd. (in Liqn)	22/11/2011
9.	AVI Shoes Ltd. (in Liqn)	22/11/2011
10.	AVI Industries Ltd. (in Liqn)	22/11/2011
11.	Austral Coke & Projects Ltd.	29/12/2011
12.	Metlex Ceramic Ltd. (under Liquidation)	11/01/2012
13.	City Limouzines (India) Ltd.	30/01/2012
14.	H. M. Dyeing Ltd. (under Liquidation)	21/02/2012
15.	Palamoor Agro Complex Ltd.	29/02/2012
16.	Goldquest International Pvt. Ltd.	05/03/2012
17.	Questnet Enterprises India Pvt. Ltd.	05/03/2012
18.	Dimensions Investment & Securities Ltd. (under Liquidation)	07/03/2012
19.	Global Trust Bank	09/03/2012
20.	Ganga Yamuna Finvest Pvt. Ltd. (in Liquidation)	30/03/2012

2012-13

1.	Jayant Vitamins Ltd.	29/05/2012
2.	Vijay Associates	26/07/2012
3.	Mauve Farms Pvt. Ltd.	03/08/2012
4.	Lakshish Habitats Ltd. (under Liquidation)	13/08/2012
5.	Savitri Finlease Securities Ltd.	14/08/2012
6.	Jenson & Nicholson Financial Services Ltd.	17/08/2012
7.	Yusuf Properties Pvt. Ltd.	30/08/2012
8.	Pushkar Trading Co. Ltd. (under Liquidation)	31/08/2012
9.	Triveni Infrastructure development Co. Ltd. (under Liquidation)	06/09/2012
10.	Ayushi Build estates Pvt. Ltd.	18/09/2012
11.	Singh Contractors (I) Pvt. Ltd. (under Liquidation)	26/09/2012
12.	Independent Mobile Infrastructure (P) Ltd. (in Liquidation)	19/10/2012

1	2	3
13.	Omway Build Estate Pvt. Ltd.	02/11/2012
14.	Casion Finance & Investment (India) Ltd. (under Liquidation)	23/11/2012
15.	Kush Print (P) Ltd. (in Liquidation)	05/12/2012
16.	Abc indya Networks Pvt. Ltd.	12/12/2012
17.	Gennext Promoters Pvt. Ltd.	13/12/2012
18.	Sajjad Properties Pvt. Ltd.	31/12/2012
19.	Timber World Resorts and Plantation Pvt. Ltd. (in Liquidation)	27/02/2013
20.	Life Business Project Pvt. Ltd (Mr. Bhuvnesh-Chaturvedi & Ors.)	01/03/2013
21.	DSS Mobile Communications Ltd. (under Liquidation)	18/03/2013
22.	Mehak Vyapaar Pvt. Ltd.	21/03/2013

2013-14

1.	Kinematics Marketing (P) Ltd.	01/04/2013
2.	Reebok India Co. (Unlimited Liability Co.)	07/05/2013
3.	Devred (I) Ltd. (in Liquidation)	09/10/2013
4.	Vaishnavi Corporate Communications Pvt. Ltd.	22/01/2014
5.	Vaishnavi Advisory Services Pvt. Ltd.	
6.	Leisure Clubs India Pvt. Ltd.	
7.	Claro Consultancy Pvt. Ltd.	
8.	Magic Airlines Pvt. Ltd.	
9.	Maansi Agro Pvt. Ltd.	
10.	Crownmart International India Pvt. Ltd.	
11.	Vitcom Consulting Private Ltd.	
12.	Neucom Consulting Pvt. Ltd.	
13.	D. R. Gaur Projects Pvt. Ltd.	19/03/2014
14.	Unigateway 2U Trading Pvt. Ltd.	31/03/2014
15.	Unipay 2U Marketing Pvt. Ltd.	
16.	Unipay Creative Business Pvt. Ltd.	

1	2	3
17.	Unipay 2U Production Pvt. Ltd.	
18.	Basil International Ltd.	
19.	Vamshi Chemicals Ltd.	
20.	Nixil Pharmaceuticals Specialities Ltd.	
21.	Appeline Cosmetics & Toiletries Ltd.	
22.	Basil Express Ltd.	

2014-15 (till date)

1.	Saradha Realty India Ltd.	04/07/2014
2.	Saradha Agro Development Ltd.	
3.	Saradha Exports Ltd.	
4.	Saradha Shopping Mall Pvt. Ltd.	
5.	Saradha Printing & Publication Pvt. Ltd.	
6.	Saradha Tours & Travels Pvt. Ltd.	
7.	Saradha Education Enterprise Ltd.	
8.	Saradha Construction Company Pvt. Ltd.	
9.	Saradha Garden Resorts & Hotel Pvt. Ltd.	
10.	Saradha Landmark Cement Pvt. Ltd.	
11.	Rose Capital Ltd.	
12.	Bengal Media Pvt. Ltd.	
13.	Bhasank Food Pvt. Ltd.	
14.	Global Automobiles Ltd.	
15.	Speak asia online	15/09/2014
16.	Tulsiyat Tek Pvt. Ltd.	
17.	Seamless Outsourcing LLP	
18.	Rose Valley Real Estate & Construction Ltd.	03/12/2014
19.	Rose Valley Industries Ltd.	
20.	Silver Valley Communications Ltd.	
21.	Rose Valley Food Beverages Ltd.	
22.	Rose Valley Marketing India Ltd.	
23.	Rose Valley Infotech Pvt. Ltd.	

1	2	3
24.	Rose Valley Hotels & Entertainment Ltd.	
25.	Rose Valley Projects Ltd.	
26.	Rose Valley Patrika Ltd.	
27.	Rose Valley Films Ltd.	
28.	Modern Investment Traders Pvt. Ltd.	
29.	Rose Valley Travels Pvt. Ltd.	
30.	Brand Value Communications Ltd.	
31.	Rose Valley Housing Development Finance Corporation Ltd.	
32.	Rose Valley Airlines Ltd.	
33.	Rose Valley Fashions Pvt. Ltd.	
34.	Rupasi Bangla Projects India Ltd.	
35.	Rupasi Bangla Media & Entertainment Ltd.	
36.	Rose Valley Realcom Ltd.	
37.	KNS Infracon Private Ltd.	09/01/2015
38.	ABW Infrastructure Ltd.	11/02/2015

Implementation of one rank one pension scheme

40. SHRI AVINASH RAI KHANNA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government has finally decided to implement One Rank One Pension scheme for ex-servicemen in defence forces;

(b) if so, whether the Ministry of Defence has expressed its view to the Ministry of Finance; and

(c) if so, the details of financial implications involved and the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH): (a) to (c) The principle of One Rank One Pension for the Armed Forces has been accepted by the Government. The modalities for implementation have been discussed with various stakeholders and are presently under consideration of the Government. It will be implemented once the modalities are approved by the Government.